

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING

NO.10/81 DATED 08.08.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

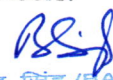
The Meeting No. 10/81 dated 08.08.2017 of Norms Committee-II for the year 2017-18 was held under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Baljit Singh, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.10/81 dated 08.08.2017 are confirmed by the Members.


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 19.09.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 19.09.2017.			

2	Case No.:6/21/81-ALC2/2016	Party Name:FRICITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00490/AM17/	RLA File :05/23/040/00500/AM12/	Lic.No/Date:0510325848 25.05.2012	Defer Date: 19.09.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 19.09.2017.			

3	Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 19.09.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 19.09.2017.			

4	Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 19.09.2017
	Decision : NC observed that application for the above AA has been referred to Min. of Mines for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 19.09.2017.			

5	Case No.:1/10/81-ALC2/2017	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00226/AM18/	RLA File :31/83/040/00045/AM15/	Lic.No/Date:3110064405 16.06.2014	Defer Date: 19.09.2017

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 19.09.2017.

6	Case No.:32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA has been referred to DIPP(Chemical Division) for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.				

7	Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA has been referred to MNRE for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.				

8	Case No.:1/7/81-ALC2/2017	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
	HQ File :01/81/050/00144/AM18/	RLA File :34/21/040/00362/AM15/	Lic.No/Date:3410040721 25.11.2014	
Decision : NC decided to ratify the norms for the above AA as per GN-4 under accountability clause and word "finished" may be prefixed in the export product. RA may take suitable consequential action accordingly.				

9	Case No.:23/1/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.				



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10	Case No.:6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.				

11	Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA has been referred to MNRE for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.				

12	Case No.:3/4/81-ALC2/2017	Party Name:AVDHOOOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR)	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
	HQ File :01/81/050/00082/AM18/	RLA File :31/83/040/00246/AM15/	Lic.No/Date:3110065303 03.03.2015	
Decision : NC decided to ratify the norms for the above AA on repeat basis with AA No.3110064889 dated 17.09.2014 as under: Import of Zinc Ingot may be allowed as 75000.6 kg inclusive of 2% wastage. RA may take suitable consequential action accordingly.				

13	Case No.:12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA has been referred to MNRE for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.				

14	Case No.:4/4/81-ALC2/2017	Party Name:AVDHOOOT ENGINEERS (PROP. VASUDEO D.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
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बलजीत सिंह BALJIT SINGH
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	YERAVDEKAR)		
HQ File :01/81/050/00083/AM18/	RLA File :31/83/040/00036/AM16/	Lic.No/Date:3110065510 26.06.2015	
Decision : NC decided to ratify the norms for the above AA on repeat basis with AA No.3110064889 dated 17.09.2014 as under :			
Import of Zinc Ingot may be allowed as 75097.5 kg inclusive of 2% wastage.			
RA may take suitable consequential action accordingly.			

15	Case No.: 27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

16	Case No.: 9/9/81-ALC2/2016	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00176/AM17/	RLA File :04/24/040/00027/AM16/	Lic.No/Date:0410160773 08.07.2015	Defer Date: 19.09.2017
Decision : NC observed that hard copy of the application not received from RA, Chennai. NC to await the required number of copies of application from concerned RA and defer the case.				
The case stands deferred to 19.09.2017.				

17	Case No.: 17/7/81-ALC2/2017	Party Name:TRIPLE-S COMPONENTS PVT LTD,	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00160/AM18/	RLA File :07/24/040/00110/AM16/	Lic.No/Date:0710108619 18.08.2015	Defer Date: 19.09.2017
Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments.				
The case stands deferred to 19.09.2017.				

18	Case No.: 26/1/81-ALC2/2017	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00663/AM17/	RLA File :07/24/040/00189/AM16/	Lic.No/Date:0710108704 09.09.2015	Defer Date: 19.09.2017

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Decision : NC observed that hard copy of the application not received from RA, Bangalore. NC to await the required number of copies of application from concerned RA and defer the case.

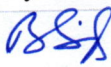
The case stands deferred to 19.09.2017.

19	Case No.:37/19/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

20	Case No.:25/22/81-ALC2/2015	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

21	Case No.:31/1/81-ALC2/2017	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
	HQ File :01/81/050/00668/AM17/	RLA File :07/24/040/00300/AM16/	Lic.No/Date:0710109106 30.11.2015	
Decision : NC decided to ratify the norms for the above AA on repeat with 0710109104 dated 30.11.2015 as per DHI recommendation.				
RA may take suitable consequential action accordingly.				

22	Case No.:32/1/81-ALC2/2017	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
	HQ File :01/81/050/00669/AM17/	RLA File :07/24/040/00299/AM16/	Lic.No/Date:0710109104 30.11.2015	
Decision : NC decided to ratify the norms for the above AA as per DHI comments vide DHI UO No.TSWB 3(59)/2017 dated 24.07.2017 (copy enclosed).				
RA may take suitable consequential action accordingly.				


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विनोद कुमार कश्यप
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23	Case No.:2/7/81-ALC2/2017	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00145/AM18/	RLA File :34/24/040/00195/AM16/	Lic.No/Date:3410041710 03.12.2015	Defer Date: 19.09.2017
	Decision : NC observed that application for the above AA was referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.			

24	Case No.:18/7/81-ALC2/2017	Party Name:TRIPLE-S COMPONENTS PVT LTD,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00161/AM18/	RLA File :07/24/040/00282/AM16/	Lic.No/Date:0710109268 18.01.2016	Defer Date: 19.09.2017
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments. The case stands deferred to 19.09.2017.			

25	Case No.:6/18/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00357/AM17/	RLA File :13/24/040/00042/AM16/	Lic.No/Date:1310048143 26.02.2016	Defer Date: 19.09.2017
	Decision : NC observed reply of the firm was referred to DIPP for comments. Representative DIPP present in the meeting informed that reply of the firm not received. NC decided to refer the reply to DIPP for comments. NC decided to await their comments. The case stands deferred to 19.09.2017.			

26	Case No.:7/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	Defer Date: 19.09.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.			

27	Case No.:2/25/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
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HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date:1310048145 01.03.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.: 6/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date:1010059426 04.03.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.: 8/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.: 6/9/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00173/AM17/	RLA File :05/24/040/00626/AM16/	Lic.No/Date:0510398071 30.03.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.: 31/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case.			

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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

VK
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वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 19.09.2017.

32	Case No.:5/12/81-ALC2/2016	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00222/AM17/	RLA File :52/24/040/00010/AM17/	Lic.No/Date:5210041897 17.05.2016	Defer Date: 19.09.2017
Decision : NC observed reply of the firm was referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.09.2017.				

33	Case No.:15/18/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00366/AM17/	RLA File :02/24/040/00032/AM17/	Lic.No/Date:0210206721 31.05.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

34	Case No.:8/9/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00175/AM17/	RLA File :35/24/040/00007/AM17/	Lic.No/Date:3510044952 03.06.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to M/o Mines for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

35	Case No.:27/18/81-ALC2/2016	Party Name:MAGEBA BRIDGE PRODUCTS PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00378/AM17/	RLA File :02/24/040/00048/AM17/	Lic.No/Date:0210206764 17.06.2016	Defer Date: 19.09.2017
Decision : NC decided to ask the firm to submit information as per DIPP UO No.12/60/2017-TSW/35 dated 08.08.2017 as under :				
1. Details of export item and its use. 2. Details of import items at Sl. No 8 & 9. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import items at Sl. No. 8 & 9. 4. Specific use of import items in the manufacture of export product and basis/justification for				


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 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
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 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली-110011
 Bhawan, New Delhi-110011

their quantities.

The case stands deferred to 19.09.2017.

36	Case No.:29/1/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00666/AM17/	RLA File :11/24/040/00015/AM16/	Lic.No/Date:1110028209 20.06.2016	Defer Date: 19.09.2017
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stand deferred to 19.09.2017.			

37	Case No.:30/1/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00667/AM17/	RLA File :11/24/040/00016/AM16/	Lic.No/Date:1110028210 20.06.2016	Defer Date: 19.09.2017
	Decision : NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stand deferred to 19.09.2017.			

38	Case No.:2/12/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Defer Date: 19.09.2017
	Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.			

39	Case No.:12/18/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00363/AM17/	RLA File :13/24/040/00010/AM17/	Lic.No/Date:1310048301 01.07.2016	Defer Date: 19.09.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.			

40	Case No.:18/9/81-ALC2/2016	Party Name:MEW	Meet No/Date:10/81-	Closed
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उद्योग श्रमण, नई दिल्ली

	ELECTRICALS LTD.	ALC2/2017 08.08.2017	
HQ File :01/81/050/00185/AM17/	RLA File :34/24/040/00113/AM17/	Lic.No/Date:3410042352 14.07.2016	
Decision : NC observed that hard copy of the application not received despite reminders. It is presumed that no ratification is required. Accordingly, NC decided to close the case.			

Case No.: 22/1/81-ALC2/2017	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00659/AM17/	RLA File :26/24/040/00011/AM17/	Lic.No/Date:2610012763 14.07.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.: 14/12/81-ALC2/2016	Party Name:TECHNICAL ASSOCIATES LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Rejected
HQ File :01/81/050/00231/AM17/	RLA File :05/24/040/00161/AM17/	Lic.No/Date:0510399098 15.07.2016	
Decision : NC observed that DHI deficiency letter sent to firm on 8.3.2017 followed with reminder dated 04.05.2017. Since, no reply was received from the firm despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.: 18/12/81-ALC2/2016	Party Name:BILCARE LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00235/AM17/	RLA File :31/83/040/00010/AM17/	Lic.No/Date:3110066259 20.07.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.: 5/1/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00642/AM17/	RLA File :31/82/040/00084/AM17/	Lic.No/Date:3110066266 26.07.2016	Defer Date: 19.09.2017


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 Ministry of Commerce & Industry
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 Udyog Bhawan, New Delhi-110011

Decision : NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 19.09.2017.

45	Case No.:26/18/81-ALC2/2016	Party Name:LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00377/AM17/	RLA File :03/95/040/00294/AM17/	Lic.No/Date:0310806647 27.07.2016	Defer Date: 19.09.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to forward the application to DIPP for their comments and defer the case.			
	The case stands deferred to 19.09.2017.			

46	Case No.:17/21/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00501/AM17/	RLA File :09/24/040/00686/AM16/	Lic.No/Date:0910064000 29.07.2016	Defer Date: 19.09.2017
	Decision : NC observed that reply of the firm not received and inadvertently shown as referred to DIPP for comments. NC decided to ask the firm to send the reply of the DIPP deficiency letter and defer the case.			
	The case stands deferred to 19.09.2017.			

47	Case No.:3/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00576/AM17/	RLA File :02/24/040/00083/AM17/	Lic.No/Date:0210206874 05.08.2016	Defer Date: 19.09.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 19.09.2017.			

48	Case No.:58/18/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00409/AM17/	RLA File :26/24/040/00015/AM17/	Lic.No/Date:2610012767 17.08.2016	Defer Date: 19.09.2017
	Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 19.09.2017.			

Case No.:4/18/81-ALC2/2016	Party Name: BINDAL SMELTING PVT LTD	Meet No/Date: 10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File 49 :01/81/050/00355/AM17/	RLA File :05/23/040/00239/AM17/	Lic.No/Date: 0510399561 24.08.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.:2/18/81-ALC2/2016	Party Name: AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date: 10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File 50 :01/81/050/00353/AM17/	RLA File :04/24/040/00066/AM17/	Lic.No/Date: 0410162236 31.08.2016	Defer Date: 19.09.2017
Decision : NC observed that reply of the firm received and referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.:46/18/81-ALC2/2016	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date: 10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File 51 :01/81/050/00397/AM17/	RLA File :05/24/040/00287/AM17/	Lic.No/Date: 0510399656 08.09.2016	Defer Date: 19.09.2017
Decision : NC observed that reply of the firm received and referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.:9/18/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File 52 :01/81/050/00360/AM17/	RLA File :10/24/040/00059/AM17/	Lic.No/Date: 1010059607 09.09.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.:13/18/81-ALC2/2016	Party Name: GRAVITA INDIA LTD	Meet No/Date: 10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File 53 :01/81/050/00364/AM17/	RLA File :13/24/040/00022/AM17/	Lic.No/Date: 1310048372 09.09.2016	Defer Date: 19.09.2017

Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.

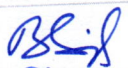
The case stands deferred to 19.09.2017.

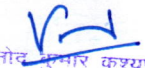
Case No.:60/18/81-ALC2/2016	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Rejected
HQ File :01/81/050/00411/AM17/	RLA File :05/24/040/00275/AM17/	Lic.No/Date:0510399673 09.09.2016	
54 Decision : NC observed that DIPP deficiency letter sent to firm on 08.03.2017 followed with reminder dated 04.05.2017. Since, no reply was received from the firm despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:11/18/81-ALC2/2016	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00362/AM17/	RLA File :08/24/040/00177/AM17/	Lic.No/Date:0810138679 16.09.2016	Defer Date: 19.09.2017
55 Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.:34/18/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00385/AM17/	RLA File :03/95/040/00465/AM17/	Lic.No/Date:0310807899 19.09.2016	Defer Date: 19.09.2017
56 Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.:35/18/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00386/AM17/	RLA File :03/95/040/00418/AM17/	Lic.No/Date:0310807896 19.09.2016	
57 Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No. 2(10)/2016-TW-Vol.I dated 07.08.2017 (copy enclosed).			


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Udyog Bhawan, New Delhi

RA may take suitable consequential action accordingly.

58	Case No.:42/18/81-ALC2/2016	Party Name:REEP INDUSTRIES PVT.LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00393/AM17/	RLA File :04/24/040/00104/AM17/	Lic.No/Date:0410162287 20.09.2016	Defer Date: 19.09.2017
Decision : NC observed that reply of the firm referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.09.2017.				

59	Case No.:36/18/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00387/AM17/	RLA File :03/95/040/00447/AM17/	Lic.No/Date:0310808074 26.09.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

60	Case No.:4/15/81-ALC2/2016	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00330/AM17/	RLA File :07/24/040/00198/AM17/	Lic.No/Date:0710110463 29.09.2016	Defer Date: 27.06.2017
Decision : NC observed that hard copy of the application not received from the RA, Bangalore. NC decided to request RA concerned to provide two set application alongwith documents for examination of the case.				
The case stands deferred to 19.09.2017.				

61	Case No.:3/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00487/AM17/	RLA File :10/24/040/00064/AM17/	Lic.No/Date:1010059623 05.10.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

62	Case No.:4/21/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00488/AM17/	RLA File :10/24/040/00065/AM17/	Lic.No/Date:1010059624 05.10.2016	Defer Date: 19.09.2017


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Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case.
The case stands deferred to 19.09.2017.

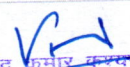
63	Case No.:20/18/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00371/AM17/	RLA File :13/24/040/00027/AM17/	Lic.No/Date:1310048421 18.10.2016	Defer Date: 19.09.2017
Decision : NC observed that hard copy of the application not received form RA, Jaipur. NC decided to remind RA concerned and defer the case The case stands deferred too 19.09.2017.				

64	Case No.:10/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00361/AM17/	RLA File :10/24/040/00067/AM17/	Lic.No/Date:1010059636 25.10.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.				

65	Case No.:64/18/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00415/AM17/	RLA File :10/24/040/00068/AM17/	Lic.No/Date:1010059638 25.10.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.				

66	Case No.:14/18/81-ALC2/2016	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00365/AM17/	RLA File :05/23/040/00353/AM17/	Lic.No/Date:0510400322 28.10.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.				


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Case No.:17/24/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00590/AM17/	RLA File :02/24/040/00142/AM17/	Lic.No/Date:0210207112 28.10.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.12/60/2017-TSW/67 dated 08.08.2017 as under : 67 1. Quantity of import item may be allowed as applied of i.e. 309 MT inclusive of 3% wastage. RA may take suitable consequential action accordingly NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.			

Case No.:18/24/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00591/AM17/	RLA File :02/24/040/00143/AM17/	Lic.No/Date:0210207113 28.10.2016	
68 Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.12/60/2017-TSW/68 dated 08.08.2017 as under : 1. Quantity of import item may be allowed as 793.5 MT taking clue from SION C-1153. RA may take suitable consequential action accordingly.			

Case No.:22/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00595/AM17/	RLA File :02/24/040/00149/AM17/	Lic.No/Date:0210207115 02.11.2016	Defer Date: 19.09.2017
69 Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.			

Case No.:1/1/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00638/AM17/	RLA File :09/24/040/00282/AM17/	Lic.No/Date:0910064392 16.11.2016	
70 Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.12/60/2017-			


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 नई दिल्ली-110011

TSW/70 dated 08.08.2017 as under :

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	362.9	10	812.5	19	804
2	415	11	1050	20	934.5
3	637.5	12	1300	21	586
4	972.5	13	1812.5	22	1048
5	1035	14	948	23	466
6	1410	15	900	24	1052
7	510	16	1070	25	1300
8	425	17	1230	26	628
9	5819	18	5698		

- Words " PVC insulated & Sheathed, 225V" may be suffixed with the description of export products at Sl. No. 1 to 15.
- Words " PVC insulated & Sheathed, 1100V " may be suffixed with the description of export products at Sl. No. 16 to 26.
- "UOM" for export items at Sl. No. 1 to 26 may be corrected as " Meters" .
- Quantities of import items at Sl. No 1, 3, 5, 7, 9, 11, 13, 15, 17, 20, 22, 24, 26, 28, 31, 34, 37, 39 & 42 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 19 respectively.
- Quantities of import items at Sl. No. 2, 4, 6, 8, 10, 12, 14, 16, 18, 21, 23, 25, 27, 29, 32, 35, 38, 40, 43, 45, 47, 49, 51, 53, 55 & 57 viz. PVC Compound may be allowed on net to net basis claimed by the firm, for export items at Sl. No. 1 to 26 respectively.
- Quantities of import items at Sl. No. 19, 30, 33, 36, 41 viz. G.I Wire may be allowed as 1.003 Kgs./Kg. content in export items at Sl. No. 9, 14, 15, 16 & 18 respectively, as claimed by the firm.
- Quantities of import items at Sl. No 44, 46, 48, 50, 52, 54 & 56 viz. Aluminium Rod 9.5 mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 20 to 26 respectively.

RA may take suitable consequential action accordingly.

Case No.:12/21/81-ALC2/2016	Party Name:STERLING EXPORTS	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00496/AM17/	RLA File :05/24/040/00359/AM17/	Lic.No/Date:0510400488 25.11.2016	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			


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Case No.:2/24/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00575/AM17/	RLA File :02/24/040/00177/AM17/	Lic.No/Date:0210207204 15.12.2016	
72 Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.12/60/2017-TSW/72 dated 08.08.2017 as under : 1. Quantity of import item may be allowed as 1587 MT taking clue from SION C-1153. RA may take suitable consequential action accordingly.			

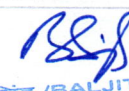
Case No.:8/24/81-ALC2/2016	Party Name:ASHOKA EXPORTS,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00581/AM17/	RLA File :29/24/040/00004/AM17/	Lic.No/Date:2910025272 21.12.2016	Defer Date: 19.09.2017
73 Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.			

Case No.:21/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00594/AM17/	RLA File :02/24/040/00192/AM17/	Lic.No/Date:0210207229 03.01.2017	Defer Date: 19.09.2017
74 Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.			

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Case No.:4/1/81-ALC2/2017	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved		
HQ File :01/81/050/00641/AM17/	RLA File :03/94/040/00914/AM17/	Lic.No/Date:0310810350 05.01.2017			
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No. 12/60/2017-TSW/75 dated 08.08.2017 as under :					
1. Net Weights of export products from Sl. No 1 to 8 may be specified as under:					
Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	24400	4	2944	7	30572
2	21443	5	8460	8	4742
3	71370	6	14801		


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2. Words "CU/XLPE/CUT/PVC/CUT 1.0 KV" may be suffixed with the description of export items at Sl. No. 1 to 7.
3. Words "CU/XLPE/SW/PVC/CUT 1.0 KV" may be suffixed with the description of export item at Sl. No. 8.
4. Quantity of import item at Sl. No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade) may be allowed as applied for i.e. 93688.68 Kgs. taking clue from Engineering Tables No. 4 & 5 .
5. Quantity of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 8.
6. Quantities of import item at Sl. No.3 viz. Copper Tape may be allowed as 1.01 Kgs/Kg content in the Export Products at Sl. No. 1 to 8.
7. Quantity of import item at Sl.No. 4 viz. PVC Compound may be as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 8.

The case stands deferred to 19.09.2017.

Case No.:25/1/81-ALC2/2017	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00662/AM17/	RLA File :13/24/040/00038/AM17/	Lic.No/Date:1310048525 12.01.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.12/60/2017-TSW/76 dated 08.08.2017 as under :			
1. Net Weights of export products at Sl. No 7 & 8 may be modified as 708750 Kgs. & 424125 Kgs. respectively. 2. Words "Copper Conductor" may be suffixed with the description of export items at Sl. No. 1 to 5. 3. Words "Aluminum Conductor" may be suffixed with the description of export item at Sl. No. 6. 4. Words "Copper Conductor, PVC Insulated, Aluminium Screened, Armoured, 1100V " may be suffixed with the description of export items at Sl. No. 7 & 8. 5. Quantity of import item at Sl. No 1 viz. Copper Wire Rod may be allowed as 4926.6 Kgs. as per Engineering Table-4. 6. Quantities of import items at Sl. No 4, 7 & 10 viz. Copper Wire Rod may be allowed as as applied for taking clue from Engineering Table-4. 7. Quantities of import items 2, 5, 8, 11 & 14 (PVC Compound) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1, 2, 3, 4 & 5 respectively as claimed by the firm . 8. Quantities of import items at Sl. No 3, 6, 9 & 12 (Galvanised Steel Tape) may be allowed net to net content basis in the export products at Sl. No. 1, 2, 3 & 4 respectively as claimed by the firm. 9. Quantity of import item at Sl. No 13 viz. Copper Wire Rod may be allowed as 7371 Kgs. as per Engineering Table-4. 10. Quantity of import items at Sl. No 15 (GI Wire) may be allowed net to net content basis in the export product at Sl. No. 5, as claimed by the firm. 11. Quantity of import items at Sl. No. 16 viz. Aluminium Wire Rod may be allowed as as applied for i.e. 8040 Kgs., taking clue from Engineering Table-5.			

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12. Quantity of import items at Sl. No 17 (PVC Compound) may be allowed net to net content basis in the export product at Sl. No. 6, as claimed by the firm.
13. Quantity of import items at Sl. No 18 (GI Strip) may be allowed net to net content basis in the export product at Sl. No. 6, as claimed by the firm.
14. Quantity of import item at Sl. No 19 viz. Copper Wire Rod may be allowed as 61492 Kgs. as 1.01 Kgs./Kg. content in the export product at Sl. No. 7.
15. Quantity of import item at Sl. No 20 viz. Aluminium Wire Rod may be allowed as 50985 Kgs. as 1.01 Kgs./Kg. content in the export product at Sl. No. 7.
16. Quantity of import items at Sl. No 21 (PVC Compound) may be allowed as 1.005 Kgs./Kg. content in the export product at Sl. No. 7, as claimed by the firm.
17. Quantity of import items at Sl. No 22 (Galvanised Steel Tape) may be allowed as 1.02 Kgs./Kg. content in the export product at Sl. No. 7.
18. Quantity of import item at Sl. No 23 viz. Copper Wire Rod may be allowed as 29602 Kgs. as 1.01 Kgs./Kg. content in the export product at Sl. No. 8.
19. Quantity of import item at Sl. No 24 viz. Aluminium Wire Rod may be allowed as 31216 Kgs. as 1.01 Kgs./Kg. content in the export product at Sl. No. 8.
20. Quantity of import items at Sl. No 25 (PVC Compound) may be allowed as 1.003 Kgs./Kg. content in the export product at Sl. No. 8, as claimed by the firm.
21. Quantity of import items at Sl. No 26 (Galvanised Steel Tape) may be allowed as 1.02 Kgs./Kg. content in the export product at Sl. No. 8.

RA may take suitable consequential action accordingly.

77	Case No.:20/24/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00593/AM17/	RLA File :02/24/040/00207/AM17/	Lic.No/Date:0210207257 17.01.2017	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

78	Case No.:21/4/81-ALC2/2017	Party Name:SHERA METAL PVT.LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00100/AM18/	RLA File :13/24/040/00046/AM17/	Lic.No/Date:1310048530 18.01.2017	Defer Date: 19.09.2017
Decision : NC observed that hard copy of the application not received form RA, Jaipur. NC decided to remind RA concerned and defer the case				
The case stands deferred too 19.09.2017.				

79	Case No.:6/10/81-ALC2/2017	Party Name:KIRTAN LAL STEEL PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
	HQ File	RLA File	Lic.No/Date:0310810629	


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:01/81/050/00231/AM18/ :03/94/040/00926/AM17/ 19.01.2017

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No.12/60/2017-TSW/79 dated 08.08.2017 as under :

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

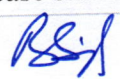
1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product.
2. Word "Relevant grade and size" may be prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

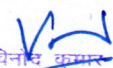
RA may take suitable consequential action accordingly.

80	Case No.:19/24/81-ALC2/2016	Party Name:KRITIKA WIRES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00592/AM17/	RLA File :02/24/040/00056/AM16/	Lic.No/Date:0210207274 24.01.2017	Defer Date: 19.09.2017
Decision : NC observed that reply of the firm has been referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 19.09.2017.				

81	Case No.:15/1/81-ALC2/2017	Party Name:LUXFER UTTAM INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Rejected
	HQ File :01/81/050/00652/AM17/	RLA File :05/23/040/00410/AM17/	Lic.No/Date:0510401391 27.01.2017	
Decision : NC observed that DIPP deficiency letter dated 03.05.2017 followed with reminder dated 16.06.2017 was sent to firm. Since, no reply was received from the firm despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

82	Case No.:13/1/81-ALC2/2017	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00650/AM17/	RLA File :22/24/040/00099/AM17/	Lic.No/Date:2210015646 06.02.2017	Defer Date: 19.09.2017
Decision : NC observed that DHI deficiency letter dated 31.07.2017 was sent to firm on 31.07.2017. NC decided to await reply of the firm and defer the case.				
The case stands deferred too 19.09.2017.				


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Case No.:9/1/81-ALC2/2017	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:10/81- ALC2/2017 08.08.2017	Rejected
HQ File :01/81/050/00646/AM17/	RLA File :05/23/040/00342/AM17/	Lic.No/Date:0510401602 10.02.2017	
83 Decision : NC observed that DIPP deficiency letter dated 03.05.2017 followed with reminder dated 16.06.2017 was sent to firm. Since, no reply was received from the firm despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:6/1/81-ALC2/2017	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00643/AM17/	RLA File :05/23/040/00514/AM17/	Lic.No/Date:0510401631 14.02.2017	Defer Date: 19.09.2017
84 Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.:10/1/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00647/AM17/	RLA File :10/24/040/00104/AM17/	Lic.No/Date:1010059721 15.02.2017	Defer Date: 19.09.2017
85 Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.:21/1/81-ALC2/2017	Party Name:RSI SWITCHGEAR PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00658/AM17/	RLA File :13/24/040/00050/AM17/	Lic.No/Date:1310048563 17.02.2017	Defer Date: 19.09.2017
86 Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.:1/4/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
87			

HQ File :01/81/050/00080/AM18/	RLA File :31/83/040/00157/AM17/	Lic.No/Date:3110066596 17.02.2017	Defer Date: 19.09.2017
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Decision : NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.

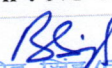
The case stands deferred to 19.09.2017.

Case No.:2/4/81-ALC2/2017	Party Name:BILCARE LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00081/AM18/	RLA File :31/83/040/00160/AM17/	Lic.No/Date:3110066593 17.02.2017	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.			

Case No.:24/1/81-ALC2/2017	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00661/AM17/	RLA File :05/24/040/00552/AM17/	Lic.No/Date:0510401741 21.02.2017	Defer Date: 19.09.2017
Decision : NC observed that reply of the firm referred to DIPP for comments. NC decided to await their reply and defer the case. The case stands deferred to 19.09.2017.			

Case No.:16/1/81-ALC2/2017	Party Name:LUXFER UTTAM INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Rejected
HQ File :01/81/050/00653/AM17/	RLA File :05/23/040/00548/AM17/	Lic.No/Date:0510401771 23.02.2017	
Decision : NC observed that DIPP deficiency letter dated 03.05.2017 followed with reminder dated 16.06.2017 was sent to firm. Since, no reply was received from the firm despite reminder, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

Case No.:17/1/81-ALC2/2017	Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00654/AM17/	RLA File :02/24/040/00230/AM17/	Lic.No/Date:0210207414 27.02.2017	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments.			


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Udyog Bhawan, New Delhi

NC decided to wait for their comments and defer the case.

The case stands deferred to 19.09.2017.

92	Case No.:20/4/81-ALC2/2017	Party Name:JAINSON CABLES INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00099/AM18/	RLA File :08/24/040/00480/AM17/	Lic.No/Date:0810139926 21.03.2017	Defer Date: 19.09.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 21.07.2017 seeking certain information. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 19.09.2017.				

93	Case No.:6/4/81-ALC2/2017	Party Name:JINDAL SAW LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00085/AM18/	RLA File :05/23/040/00597/AM17/	Lic.No/Date:0510402081 28.03.2017	Defer Date: 19.09.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 21.07.2017 seeking certain information. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 19.09.2017.				

94	Case No.:12/4/81-ALC2/2017	Party Name:VINEY CORPORATION LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00091/AM18/	RLA File :05/24/040/00642/AM17/	Lic.No/Date:0510402093 30.03.2017	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

95	Case No.:9/4/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00088/AM18/	RLA File :05/24/040/00665/AM17/	Lic.No/Date:0510402139 03.04.2017	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

96	Case No.:7/4/81-ALC2/2017	Party Name:REEP INDUSTRIES	Meet No/Date:10/81-	Status:
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Udyog Bhawan, New Delhi

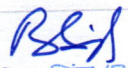

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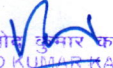
	PVT.LTD.	ALC2/2017 08.08.2017	Deferred
HQ File :01/81/050/00086/AM18/	RLA File :04/24/040/00231/AM17/	Lic.No/Date:0410162971 10.04.2017	Defer Date: 19.09.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 21.07.2017 seeking certain information. NC decided to send a reminder to firm and defer the case.			
The case stands deferred to 19.09.2017.			

Case No.: 7/7/81-ALC2/2017	Party Name:KLT AUTOMOTIVE AND TUBULAR PRODUCTS LTD.	Meet No/Date:10/81- ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00150/AM18/	RLA File :03/94/040/00834/AM17/	Lic.No/Date:0310812442 11.04.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.12/60/2017-TSW/97 dated 08.08.2017 as under :			
97 1. Description of export product may be modified as “ Alloy Steel CDW Precision Tubes” 2. Word “Relevant” may prefixed with the description of import item and its quantity may be allowed as 5625 MT as 1.125 Kgs./Kg. content in the export item taking clue from SIONs C-593 & C-1410.			
RA may take suitable consequential action accordingly.			

Case No.: 8/7/81-ALC2/2017	Party Name:KLT AUTOMOTIVE AND TUBULAR PRODUCTS LTD.	Meet No/Date:10/81- ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00151/AM18/	RLA File :03/94/040/00962/AM17/	Lic.No/Date:0310812441 11.04.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.12/60/2017-TSW/98 dated 08.08.2017 as under :			
98 1. Word “Hot Finished” may suffixed with the description of import item and its quantity may be allowed as 1612.5 MT as 1.075 Kgs./Kg. content in the export item taking clue from SION C-1410.			
RA may take suitable consequential action accordingly.			

Case No.: 13/4/81-ALC2/2017	Party Name:ADINATH EXTRUSION PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2017 08.08.2017	Status: Deferred
99 HQ File :01/81/050/00092/AM18/	RLA File :24/24/040/00028/AM17/	Lic.No/Date:2410042176 17.04.2017	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for comments.			


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 Udyog Bhawan, New Delhi

NC decided to wait for their comments and defer the case.

The case stands deferred to 19.09.2017.

100	Case No.:14/4/81-ALC2/2017	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00093/AM18/	RLA File :07/24/040/00009/AM18/	Lic.No/Date:0710111423 19.04.2017	Defer Date: 19.09.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 21.07.2017 seeking certain information. NC decided to send a reminder to firm and defer the case. The case stands deferred to 19.09.2017.			

101	Case No.:11/4/81-ALC2/2017	Party Name:KSE ELECTRICALS PVT.LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00090/AM18/	RLA File :02/24/040/00011/AM18/	Lic.No/Date:0210207536 20.04.2017	Defer Date: 19.09.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 21.07.2017 seeking certain information. NC decided to send a reminder to firm and defer the case. The case stands deferred to 19.09.2017.			

102	Case No.:11/7/81-ALC2/2017	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00154/AM18/	RLA File :05/24/040/00035/AM18/	Lic.No/Date:0510402446 04.05.2017	Defer Date: 19.09.2017
	Decision : NC observed that DIPP representative present in the last meeting informed that application forwarded not match with AA. NC decided to forward the correct copy of the documents to DIPP and defer the case. The case stands deferred to 19.09.2017.			

103	Case No.:11/10/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00236/AM18/	RLA File :56/24/040/00009/AM18/	Lic.No/Date:5610005138 11.05.2017	Defer Date: 19.09.2017
	Decision : NC decided to ask the firm to submit information as per MOS comments vide UO No. 2(6)/2017-TD dated 07.08.2017 (copy enclosed). The case stands deferred to 19.09.2017.			



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Ministry of Commerce & Industry
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Rajya Madan, New Delhi-110011

Case No.:4/7/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00147/AM18/	RLA File :03/94/040/00077/AM18/	Lic.No/Date:0310813262 15.05.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No.12/60/2017-TSW/104 dated 08.08.2017 as under :

1. Net Weights of export products from Sl. No 1 to 15 may be specified as under:

Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	1304	6	1985	11	2945
2	41275	7	8392	12	2064
3	1974	8	782	13	14456
4	1682	9	1631	14	5942
5	19467	10	1137	15	128468

2. Words " Aluminum Conductor" may be suffixed with the description of export items at Sl. No. 13 & 14.
3. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 30783.3 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 8, 10 to 12 & 15.
4. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as 45935.9 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 9, 10 & 13 to 15.
5. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 9, 10, 13 & 14, as claimed by the firm.
6. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 10 & 13 to 15, as claimed by the firm.
7. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 10 & 13 to 15, as claimed by the firm.
8. Quantity of import item at Sl. No. 6 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 9 , as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No.:14/7/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00157/AM18/	RLA File :02/24/040/00030/AM18/	Lic.No/Date:0210207604 18.05.2017	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to MSME for			

Ref

comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 19.09.2017.

106	Case No.:12/10/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00237/AM18/	RLA File :56/24/040/00010/AM18/	Lic.No/Date:5610005140 18.05.2017	Defer Date: 19.09.2017
Decision : NC decided to ask the firm to submit information as per MOS comments vide UO No. 2(6)/2017-TD dated 07.08.2017 (copy enclosed).				
The case stands deferred to 19.09.2017.				

107	Case No.:6/7/81-ALC2/2017	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00149/AM18/	RLA File :03/94/040/00178/AM18/	Lic.No/Date:0310813611 29.05.2017	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

Case No.:3/7/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00146/AM18/	RLA File :03/94/040/00164/AM18/	Lic.No/Date:0310813767 05.06.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No.12/60/2017-TSW/108 dated 08.08.2017 as under :

1. Net Weights of export products from Sl. No 1 to 19 may be specified as under:

Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	15870	8	18868	15	2614
2	647	9	5075	16	734
3	2925	10	21783	17	6956
4	454	11	3624	18	1673
5	1138	12	4487	19	29374
6	1415	13	2317		
7	3522	14	677		

2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade)

VK
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may be allowed as 67441.7 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 15 & 17 to 19.

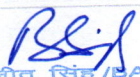
3. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 4892.05 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 9 to 12 & 14 to 16.
4. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 19, as claimed by the firm.
5. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 19, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 19, as claimed by the firm.
7. Quantity of import item at Sl. No. 6 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 6, as claimed by the firm

RA may take suitable consequential action accordingly.

109	Case No.:10/10/81-ALC2/2017	Party Name:CHIRAG INTERNATIONAL	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00235/AM18/	RLA File :30/24/040/00004/AM18/	Lic.No/Date:3010104053 12.06.2017	Defer Date: 17.09.2017
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

110	Case No.:8/10/81-ALC2/2017	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00233/AM18/	RLA File :04/24/040/00046/AM18/	Lic.No/Date:0410163233 14.06.2017	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				

111	Case No.:9/10/81-ALC2/2017	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
	HQ File :01/81/050/00234/AM18/	RLA File :31/83/040/00042/AM18/	Lic.No/Date:3110066784 15.06.2017	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 19.09.2017.				


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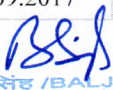
Case No.:2/10/81-ALC2/2017	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00227/AM18/	RLA File :05/23/040/00109/AM18/	Lic.No/Date:0510403165 19.06.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.12/60/2017-TSW/112 dated 08.08.2017 as under : - Words “containing 153000 Kgs. of relevant Magnetic/Non-Magnetic Stainless Steel Circles (201 Grade)” may be suffixed with the description of export product. - Words “of relevant grade & thickness” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 168300 Kgs. as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

Case No.:7/10/81-ALC2/2017	Party Name:SHALIMAR WIRES INDUSTRIES LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00232/AM18/	RLA File :02/24/040/00035/AM18/	Lic.No/Date:0210207729 29.06.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.12/60/2017-TSW/113 dated 08.08.2017 as under : Words “of relevant composition” may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as 20200 Kgs. as 1.01 Kgs./kg. content in the export item. RA may take suitable consequential action accordingly.			

Case No.:3/10/81-ALC2/2017	Party Name:RATNAMANI METALS AND TUBES LTD	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00228/AM18/	RLA File :08/24/040/00095/AM18/	Lic.No/Date:0810140611 07.07.2017	Defer Date: 19.09.2017
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 19.09.2017.			

Case No.:4/10/81-ALC2/2017	Party Name:BEKAERT MUKAND WIRE INDUSTRIES PVT. LTD.	Meet No/Date:10/81-ALC2/2017 08.08.2017	Status: Deferred
HQ File :01/81/050/00229/AM18/	RLA File :31/83/040/00031/AM18/	Lic.No/Date:3110066811 12.07.2017	Defer Date: 19.09.2017


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 Directorate General of Foreign Trade
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 Deputy Director General of Foreign Trade
 निदेश व्यापार महानिदेशालय
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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
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 Udyog Bhawan, New Delhi-110011

Decision : NC decided to ask the firm to submit information on point 1, 3, 4, 5 and 11 as per Standard Deficiency Format as per advise representative DIPP present in the meeting.

The case stands deferred to 19.09.2017.

Case No.:5/10/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:10/81-ALC2/2017 08.08.2017	Approved
HQ File :01/81/050/00230/AM18/	RLA File :04/24/040/00071/AM18/	Lic.No/Date:0410163325 13.07.2017	
116	Decision : NC decided to ratify the norms for the above AA as per DIPP UO No.12/60/2017-TSW/116 dated 08.08.2017 as under : 1. Description of export item may be modified as "Lead Ingots 99.97 % purity" 2. Quantity of import item may be allowed as 1311.94 MT taking clue from SION C-1153 RA may take suitable consequential action accordingly.		

OFFLINE AGENDA FOR MEETING NO. 10/81 DATED 08.08.2017

117

Case No. AR- 171	M/S. SAKSHI IMPEX, LUDHIANA
Meeting No. 10/81	HQ File No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 08.08.2017	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION under 100% EOU.
Decision : NC observed that reply of the firm was referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.09.2017.	

118

Case No. AR- 172	M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED
Meeting No. 10/81	HQ File No. 01/81/50/194/AM14/DES.II
Dated:- 08.08.2017	RA File No. 04/24/040/00071/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.
Decision : NC decided to ask the firm to provide the classification of electrical motor as stated by the firm in point (6) of their letter dated 05.11.2016 vis-a-vis HS code in Export product column. The case stands deferred to 19.09.2017.	

119

Case No. AR- 173	M/S. CROMPTON GREAVES LIMITED
Meeting No. 10/81	HQ File No. 01/86/050/000323/AM14
Dated:- 08.08.2017	RA File No. 03/94/040/00758/AM13
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.

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Decision : NC decided to ask the firm to submit the information as per DHI deficiency letter dated 7/2017 (Copy enclosed).

The case stands deferred to 19.09.2017.

120

Case No. AR- 174	M/S. TRIDENT TOOLS LIMITED
Meeting No. 10/81	HQ File No. 01/81/050/00270/AM14/
Dated:- 08.08.2017	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.

Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 19.09.2017.

121

Case No. AR- 175	M/S. B.R. INDUSTRIES LIMITED
Meeting No. 10/81	HQ File No. 01/81/050/00372/AM13/DES-II
Dated:- 08.08.2017	RA File No. 05/23/040/00309/AM13/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510338300 dated 06.11.2012.

Decision : NC observed that DHI deficiency letter dated 16.06.2017 followed with reminder dated 27.07.2017 was sent to firm seeking certain information. NC decided to await their reply and defer the case.

The case stands deferred to 19.09.2017.

122

Case No. AR- 176	M/S. COMET EXPORTS
Meeting No. 10/81	HQ File No: 01/81/050/00376/AM13/DES.II/
Dated:- 08.08.2017	RLA File No: 29/24/040/00006/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 2910018933 dated 29.10.2012.

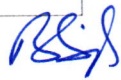
Decision : NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 19.09.2017.

123

Case No. AR- 177	M/S. KOTSONS PRIVATE LIMITED
Meeting No. 10/81	HQ File : 01/81/050/00326/AM16/DES.II/
Dated:- 08.08.2017	RLA File :06/24/040/00024/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0610038228 dated 22.09.2015.


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Decision : NC observed that reply of the firm received and sent to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 19.09.2017.

124

Case No. AR- 178	M/S. MODERN INDIA CON-CAST LIMITED, KOLKATA
Meeting No. 10/81	HQ File : 01/80/050/00117/AM16/DES.II
Dated:- 08.08.2017	Falta SEZ File : 2(1)/M-23/2008/
Subject:	Fixation of ad-hoc norms under 100% EOU.
Decision : NC observed that comments offered by MOS vide UO No.2(16)/2014-TW dated 13.04.2017 is under examination.	
The case stands deferred to 19.09.2017. comments offered by	

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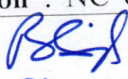
Case No. AR- 179	M/S. SHIVALIK BIMETAL CONTROLS LIMITED
Meeting No. 10/81	HQ File : 01/81/050/00172/AM17/DES.II
Dated:- 08.08.2017	RLA File : 05/24/040/00111/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510398765 dated 09.06.2016.
Decision : NC observed that representation of the firm was referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 19.09.2017.	

126

Case No. AR- 180	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 10/81	HQ File No: 01/81/50/0157/AM10/DES.II
Dated:- 08.08.2017	RLA File No: 05/23/040/00023/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510248276 dated 25.08.2009.
Decision : NC observed that DIPP deficiency letter dated 16.06.2017 followed with reminder dated 27.07.2017. NC decided to await reply of the firm and defer the case.	
The case stands deferred to 19.09.2017.	

127

Case No. AR- 181	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 10/81	HQ File No: 01/81/50/0266/AM10/DES.II
Dated:- 08.08.2017	RLA File No: 05/23/040/00070/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510250680 dated 12.10.2009.
Decision : NC observed that DIPP deficiency letter dated 16.06.2017 followed with	


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reminder dated 27.07.2017. NC decided to await reply of the firm and defer the case.
The case stands deferred to 19.09.2017.

128

Case No. AR- 182	M/S. INOX INDIA PRIVATE LIMITED
Meeting No. 10/81	HQ File No: 1/81/162/261/AM17/DES-II/
Dated:- 08.08.2017	KASEZ File No: 100%EOU/II/10044/
Subject:	Modification of SIONS, C-1958 & C-704 i.e. norms for disposable cylinders
Decision : NC observed that case is under examination and NC decided to defer the case.	
The case stands deferred to 19.09.2017.	

129

Case No. AR- 183	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 10/81	HQ File No: 01/81/050/00347/AM11/DES.II
Dated:- 08.08.2017	RLA File No: 05/23/040/00205/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510277227 dated 18.11.2010.
Decision : NC observed that DIPP deficiency letter sent to firm on 21.07.2017. NC decided to send a reminder to the firm and defer the case.	
The case stands deferred to 19.09.2017.	

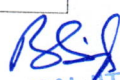
130

Case No. AR- 184	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 10/81	HQ File No: 01/81/050/00389/AM11/DES.II
Dated:- 08.08.2017	RLA File No: 05/23/040/00114/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510269360 dated 29.07.2010.
Decision : NC observed that DIPP deficiency letter sent to firm on 21.07.2017. NC decided to send a reminder to the firm and defer the case.	
The case stands deferred to 19.09.2017.	

131

Case No. AR- 185	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 10/81	HQ File No: 01/81/50/0566/AM10/DES.II
Dated:- 08.08.2017	RLA File No: 05/23/50/0159/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510256336 dated 14.01.2010.
Decision : NC observed that DIPP deficiency letter sent to firm on 21.07.2017. NC decided to send a reminder to the firm and defer the case.	


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The case stands deferred to 19.09.2017.

132

Case No. AR- 188	M/S. KIRAN UDYOG
Meeting No. 10/81	HQ File No: 01/81/050/00172/AM14/DES-II/
Dated:- 08.08.2017	RLA File No: 09/24/040/00037/AM14/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910055892 dated 01.05.2013.
Decision: NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 19.09.2017.	

133

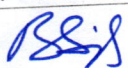
Case No. AR- 189	M/S. VJ MET CRAFT (INDIA) PVT. LIMITED
Meeting No. 10/81	HQ File No: 01/81/050/00200/AM17/DES-II/
Dated:- 08.08.2017	RLA File No: 09/24/040/00103/AM17/
Subject:	Ratification of ratified norms in respect of Advance Authorization No. 0910063696 dated 27.05.2016.
Decision: NC decided to ratify the norms for the above AA as per DIPP UO No.12/60/2017-TSW/189-A/R dated 08.08.2017 as under :	
1. Words "0.28" may be omitted from the description of import item 2. Quantity of import item may be allowed as applied for i.e. 104292 Kgs.	
RA may take suitable consequential action accordingly.	

134

Case No. AR- 190	M/S. APAR INDUSTRIES LIMITED
Meeting No. 10/81	HQ File No: 01/81/050/00069/AM17/DES-II/
Dated:- 08.08.2017	RLA File No: 03/94/040/00825/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310801817 dated 15.01.2016.
Decision NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 19.09.2017.	

135

Case No. AR- 191	M/S. DIAMOND POWER INFRASTRUCTURE LIMITED
Meeting No. 10/81	HQ File No: 01/81/050/00559/AM17/DES-II/
Dated:- 08.08.2017	RLA File No: 34/24/040/00189/AM17/
Subject:	Ratification of norms in respect of Advance Authorization No. 3410042568 dated 30.09.2016.
Decision: NC observed that application for the above AA was referred to DIPP for	


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comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 19.09.2017.

136

Case No. AR- 192	M/S. TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting No. 10/81	HQ File No: 01/81/050/00302/AM15/DES.II
Dated:- 08.08.2017	RLA File No:03/95/040/00210/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310786532 dated 08.07.2014.
Decision: NC observed that application for the above AA was referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 19.09.2017.	

137

Case No. AR - 237	M/S. ALCOMEX SPRINGS PRIVATE LIMITED
Meeting No. 10/81	HQ File No: 01/81/050/00157/AM16/
Dated:- 08.08.2017	RLA File No: 31/83/040/00006/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 3110065421 dated 08.05.2015
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 19.09.2017.	

138

Case No. AR - 238	M/S. JLC ELECTROMET PRIVATE LIMITED
Meeting No. 10/81	HQ File No.: 01/81/050/00016/AM17/DES-II/
Dated:- 08.08.2017	RLA File No.: 13/24/040/00035/AM16/
Subject:	Modification of ratified norms in respect of advance authorization no. 1310048082 dated 29.12.2015.
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 19.09.2017.	

139

Case No. AR - 239	M/S. MANAKSIA COATED METALS AND INDUSTRIES LIMITED
Meeting No. 10/81	HQ File No.:01/81/050/00044/AM16/DES-II/
Dated:- 08.08.2017	RLA File No.: 02/24/040/00222/AM15/
Subject:	Ratification of ratified norms in respect of advance authorization no. 0210205598 dated 24.02.2015.
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide their UO No.2(9)/2017-TD dated 15.06.2017 (copy enclosed).	

V-1
विनोद कुमार कश्यप
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RA may take suitable consequential action accordingly.

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Case No. AR - 240	M/S. PADIA EXPORTS PRIVATE LIMITED
Meeting No. 10/81	HQ File No: 01/81/050/00055/AM18/
Dated:- 08.08.2017	RLA File No: 05/24/040/00601/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510401796 dated 01.03.2017.
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 19.09.2017.	

141

Case No. AR - 241	M/S. PADIA EXPORTS PRIVATE LIMITED
Meeting No. 10/81	HQ File No: 01/81/050/00056/AM18/
Dated:- 08.08.2017	RLA File No: 05/24/040/00602/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510401797 dated 01.03.2017.
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 19.09.2017.	

142

Case No. AR - 242	M/S. PADIA EXPORTS PRIVATE LIMITED
Meeting No. 10/81	HQ File No: 01/81/050/00057/AM18/
Dated:- 08.08.2017	RLA File No: 05/24/040/00603/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510401798 dated 01.03.2017.
Decision : NC observed that application for the above AA was referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 19.09.2017.	

Date:10.08.2017
Place: New Delhi


(Baljit Singh)
Deputy Director General Foreign Trade
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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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(Vinod Kumar Kashyap)
Foreign Trade Development Officer
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Udyog Bhawan, New Delhi

Department of Heavy Industry

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8.8.2017

Sub: Ratification of AA 710109104, TD Power Bangalore

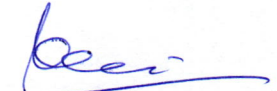
DGFT Ref: 01/81/50/669/AM17/DES-II

Export product: Generator Stator welded into base frame

Import

Item No	Quantity recommended
2,5	1.05 Kg/Kg content in EP
6,7	1.15 Kg /Kg content in EP
10- to 18	2% of FOB value as per Misc items C-1647
1,3,4,8,9	Net to net under GN-4 with accountability.

This has the approval of JS



(K.K.Tiwari)

Industrial Adviser

DyDgFT ,DES II

TSW B 3/59/2017 dated 24/7/2017



विनोद कुमार कश्यप
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बलजीत सिंह /BALJIT SINGH
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8.8.2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 08/08/2017 - Case No. 27/18/81 (M/s Mageba Bridge Products Pvt. Ltd.) (Advance Authorization No. 0210206764 dated 17.06.2016)

Firm may be asked to submit the following details:

1. Details of export item and its use.
2. Details of import items at Sl. No 8 & 9.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import items at Sl. No. 8 & 9.
4. Specific use of import items in the manufacture of export product and basis/justification for their quantities.

Norms committee may take a view

08/08/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/35 dated 08/08/2017

VK
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BJS
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08.08.2017

Government of India
Ministry of Steel
Technical Division

Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. 0310807896 dated 19.09.2016 -M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO note No 01/81/50/ 386 /AM-17/DES-2/ 24 dated 26.07.2017 regarding furnishing the comments of Ministry of Steel for ratification of the quantity of item of import and export of the above mentioned Advance Authorizations. In this connection, the following quantity of import may be allowed against export:

Sl No	Item of export	Quantity	Item of import	Quantity
1	Cold rolled stainless steel strips width above 40 MM to 240 MM, Thickness 0.10 MM to 0.18 MM of Grade 304/304L	76879.10 Kg	Cold rolled stainless steel coils of thickness above 0.20 MM of width above 300 mm of Grade 304/304L	79185.00 Kg

The quantity has been calculated by allowing 3% net of wastage towards cold rolling of imported coils followed by slitting to get the desired thickness and width. However, import of seconds & defectives, ex stock, stock lot should not be allowed against the aforesaid AAs.



(S.K. Bhatnagar)

Deputy Industrial Adviser

✓ **Shri Vinod Kashyap**, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(10)/2016-TW-Vol-I dated 07.08.2017


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08.08.2017

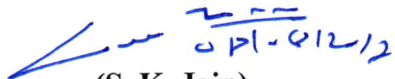
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 08/08/2017- Case No. 17/24/81 (M/s Associated Pigments Ltd.) (Advance Authorization No. 0210207112 dated 28.10.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied of i.e. 309 MT inclusive of 3 % wastage.

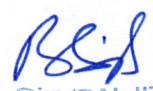
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/67 dated 08/08/2017


विनोद कुमार कश्यप
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08.08.2017

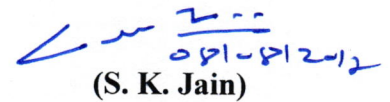
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 08/08/2017- Case No. 18/24/81 (M/s Associated Pigments Ltd.) (Advance Authorization No. 0210207113 dated 28.10.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as 793.5 MT taking clue from SION C-1153

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/68 dated 08/08/2017


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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/08/2017- Case No. 1/1/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910064392 dated 16.11.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	362.9	10	812.5	19	804
2	415	11	1050	20	934.5
3	637.5	12	1300	21	586
4	972.5	13	1812.5	22	1048
5	1035	14	948	23	466
6	1410	15	900	24	1052
7	510	16	1070	25	1300
8	425	17	1230	26	628
9	5819	18	5698		

- Words "PVC insulated & Sheathed, 225V" may be suffixed with the description of export products at Sl. No. 1 to 15.
- Words "PVC insulated & Sheathed, 1100V" may be suffixed with the description of export products at Sl. No. 16 to 26.
- "UOM" for export items at Sl. No. 1 to 26 may be corrected as "Meters".
- Quantities of import items at Sl. No 1, 3, 5, 7, 9, 11, 13, 15, 17, 20, 22, 24, 26, 28, 31, 34, 37, 39 & 42 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 19 respectively.
- Quantities of import items at Sl. No. 2, 4, 6, 8, 10, 12, 14, 16, 18, 21, 23, 25, 27, 29, 32, 35, 38, 40, 43, 45, 47, 49, 51, 53, 55 & 57 viz. PVC Compound may be allowed on net to net basis claimed by the firm, for export items at Sl. No. 1 to 26 respectively.
- Quantities of import items at Sl. No. 19, 30, 33, 36, 41 viz. G.I Wire may be allowed as 1.003 Kgs./Kg. content in export items at Sl. No. 9, 14, 15, 16 & 18 respectively, as claimed by the firm.
- Quantities of import items at Sl. No 44, 46, 48, 50, 52, 54 & 56 viz. Aluminium Rod 9.5 mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 20 to 26 respectively.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/70 dated 08/08/2017

विनोद कुमार कश्यप
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08.08.2017

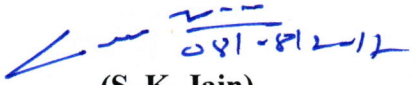
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/08/2017- Case No. 2/24/81 (M/s Associated Pigments Ltd.) (Advance Authorization No. 0210207204 dated 15.12.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as 1587 MT taking clue from SION C-1153

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/72 dated 08/08/2017


विनोद कुमार कश्यप
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08.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 08/08/2017 - Case No. 4/1/81 (M/s Associated Cables Pvt. Limited)
(Advance Authorization No. 0310810350 dated 05.01.2017)**

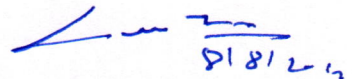
Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 8 may be specified as under:

Sl. No.	Net weight (Kgs.)	Export	Sl. No.	Net weight (Kgs.)	Export	Sl. No.	Net weight (Kgs.)	Export
1	24400		4	2944		7	30572	
2	21443		5	8460		8	4742	
3	71370		6	14801				

- Words "CU/XLPE/CUT/PVC/CUT 1.0 KV" may be suffixed with the description of export items at Sl. No. 1 to 7.
- Words "CU/XLPE/SW/PVC/CUT 1.0 KV" may be suffixed with the description of export item at Sl. No. 8.
- Quantity of import item at Sl. No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade) may be allowed as applied for i.e. 93688.68 Kgs. taking clue from Engineering Tables No. 4 & 5 .
- Quantity of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 8.
- Quantities of import item at Sl. No.3 viz. Copper Tape may be allowed as 1.01 Kgs/Kg content in the Export Products at Sl. No. 1 to 8.
- Quantity of import item at Sl.No. 4 viz. PVC Compound may be as 1.05 Kgs/Kg content in the Export Products at Sl. No. 1 to 8.

Norms committee may take a view

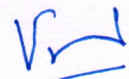

8/8/2017

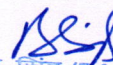
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/75 dated 08/08/2017


विनीत कुमार कश्यप
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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 08/08/2017- Case No. 25/1/81 (M/s Tirupati Plastomatics Pvt. Limited)
(Advance Authorization No. 1310048525 dated 12.01.2017)**

Advance Authorisation may be ratified as under:

1. Net Weights of export products at Sl. No 7 & 8 may be modified as 708750 Kgs. & 424125 Kgs. respectively.
2. Words "Copper Conductor" may be suffixed with the description of export items at Sl. No. 1 to 5.
3. Words "Aluminum Conductor" may be suffixed with the description of export item at Sl. No. 6.
4. Words "Copper Conductor, PVC Insulated, Aluminium Screened, Armoured, 1100V" may be suffixed with the description of export items at Sl. No. 7 & 8.
5. Quantity of import item at Sl. No 1 viz. Copper Wire Rod may be allowed as 4926.6 Kgs. as per Engineering Table-4.
6. Quantities of import items at Sl. No 4, 7 & 10 viz. Copper Wire Rod may be allowed as as applied for taking clue from Engineering Table-4.
7. Quantities of import items 2, 5, 8, 11 & 14 (PVC Compound) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1, 2, 3, 4 & 5 respectively as claimed by the firm.
8. Quantities of import items at Sl. No 3, 6, 9 & 12 (Galvanised Steel Tape) may be allowed net to net content basis in the export products at Sl. No. 1, 2, 3 & 4 respectively as claimed by the firm.
9. Quantity of import item at Sl. No 13 viz. Copper Wire Rod may be allowed as 7371 Kgs. as per Engineering Table-4.
10. Quantity of import items at Sl. No 15 (GI Wire) may be allowed net to net content basis in the export product at Sl. No. 5, as claimed by the firm.
11. Quantity of import items at Sl. No. 16 viz. Aluminium Wire Rod may be allowed as as applied for i.e. 8040 Kgs., taking clue from Engineering Table-5.
12. Quantity of import items at Sl. No 17 (PVC Compound) may be allowed net to net content basis in the export product at Sl. No. 6, as claimed by the firm.
13. Quantity of import items at Sl. No 18 (GI Strip) may be allowed net to net content basis in the export product at Sl. No. 6, as claimed by the firm.
14. Quantity of import item at Sl. No 19 viz. Copper Wire Rod may be allowed as 61492 Kgs. as 1.01 Kgs./Kg. content in the export product at Sl. No. 7.
15. Quantity of import item at Sl. No 20 viz. Aluminium Wire Rod may be allowed as 50985 Kgs. as 1.01 Kgs./Kg. content in the export product at Sl. No. 7.
16. Quantity of import items at Sl. No 21 (PVC Compound) may be allowed as 1.005 Kgs./Kg. content in the export product at Sl. No. 7, as claimed by the firm.
17. Quantity of import items at Sl. No 22 (Galvanised Steel Tape) may be allowed as 1.02 Kgs./Kg. content in the export product at Sl. No. 7.
18. Quantity of import item at Sl. No 23 viz. Copper Wire Rod may be allowed as 29602 Kgs. as 1.01 Kgs./Kg. content in the export product at Sl. No. 8.

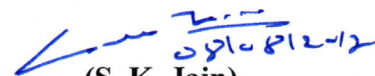

विनोद कुमार कश्यप
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19. Quantity of import item at Sl. No 24 viz. Aluminium Wire Rod may be allowed as 31216 Kgs. as 1.01 Kgs./Kg. content in the export product at Sl. No. 8.
20. Quantity of import items at Sl. No 25 (PVC Compound) may be allowed as 1.003 Kgs./Kg. content in the export product at Sl. No. 8, as claimed by the firm.
21. Quantity of import items at Sl. No 26 (Galvanised Steel Tape) may be allowed as 1.02 Kgs./Kg. content in the export product at Sl. No. 8.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/76 dated 08/08/2017



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08.08.2017

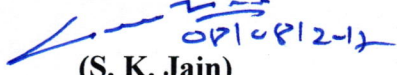
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 08/08/2017- Case No. 6/10/81 (M/s Kirtanlal Steel Private Ltd.)
(Advance Authorization No. 0310810629 dated 19.01.2017)**

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product.
2. Word "Relevant grade and size" may prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

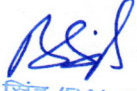
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/79 dated 08/08/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

97
08.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/08/2017- Case No. 7/7/81 (M/s KLT Automotive and Tubular Products Ltd.) (Advance Authorization No. 0310812442 dated 11.04.2017)

Advance Authorisation may be ratified as under:

1. Description of export product may be modified as “ Alloy Steel CDW Precision Tubes”
2. Word “Relevant” may prefixed with the description of import item and its quantity may be allowed as 5625 MT as 1.125 Kgs./Kg. content in the export item taking clue from SIONs C-593 & C-1410.

Norms committee may take a view

08.08.2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/97 dated 08/08/2017

VINOD KUMAR KASHYAP
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

BALJIT SINGH
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-110011

98
08.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/08/2017 - Case No. 8/7/81 (M/s. KLT Automotive and Tubular Products Ltd.) (Advance Authorization No. 0310812441 dated 11.04.2017)

Advance Authorisation may be ratified as under:

1. Word "Hot Finished" may suffixed with the description of import item and its quantity may be allowed as 1612.5 MT as 1.075 Kgs./Kg. content in the export item taking clue from SION C-1410.

Norms committee may take a view

08.08.2017
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/98 dated 08/08/2017

VH

B. S. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

103, 106
08.08.2017

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Authorizations (AAs) No 5610005138 dated 11.05.2017 and 5610005140 dated 18.05.2017 - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to the UO Note No 01/81/50/236/AM-18/DES-II/ 26 dated 01.08.2017 and UO No 01/81/50/237/AM-18/DES-II/ 25 dated 01.08.2017 whereby the request of M/s **National Steel & Agro Industries Limited; Indore** has been forwarded to Ministry of Steel for ratification of the above-mentioned Advance Authorization.

In the above connection, DGFT is requested to ask the applicant for furnishing the breakup of thicknesses to be exported and quantity thereof and calculation of quantity of import items strictly as per SION under the aforesaid AAs.

Thalner

(S.K.Bhatnagar)

Deputy Industrial Adviser
Telefax: 011-23062490

✓ **Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.**

Ministry of Steel U.O.No. 2(6)/2017-TD dated 07.08.2017

VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Bej

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

104
08.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/08/2017 - Case No. 4/7/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310813262 dated 15.05.2017)

Advance Authorisation may be ratified as under:

2. Net Weights of export products from Sl. No 1 to 15 may be specified as under:

Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	1304	6	1985	11	2945
2	41275	7	8392	12	2064
3	1974	8	782	13	14456
4	1682	9	1631	14	5942
5	19467	10	1137	15	128468

- Words "Aluminum Conductor" may be suffixed with the description of export items at Sl. No. 13 & 14.
- Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 30783.3 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 8, 10 to 12 & 15.
- Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as 45935.9 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 9, 10 & 13 to 15.
- Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 9, 10, 13 & 14, as claimed by the firm.
- Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 10 & 13 to 15, as claimed by the firm.
- Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 10 & 13 to 15, as claimed by the firm.
- Quantity of import item at Sl. No. 6 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 9 , as claimed by the firm.

Norms committee may take a view

08/08/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/104 dated 08/08/2017

VK
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 53 -

BJS
बलजीत सिंह/BALJIT SINGH
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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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Udyog Bhawan, New Delhi-110011

108
08.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 08/08/2017 - Case No. 3/7/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310813767 dated 05.06.2017)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 19 may be specified as under:

Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	15870	8	18868	15	2614
2	647	9	5075	16	734
3	2925	10	21783	17	6956
4	454	11	3624	18	1673
5	1138	12	4487	19	29374
6	1415	13	2317		
7	3522	14	677		

- Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 67441.7 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 15 & 17 to 19.
- Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 4892.05 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 9 to 12 & 14 to 16.
- Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 19, as claimed by the firm.
- Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 19, as claimed by the firm.
- Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 19, as claimed by the firm.
- Quantity of import item at Sl. No. 6 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 6, as claimed by the firm.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/108 dated 08/08/2017

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग (Deptt. of Commerce)
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

112
08.08.2017

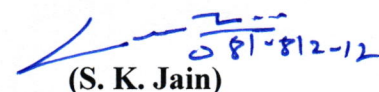
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 08/08/2017 - Case No. 2/10/81 (M/s Arjan Impex Pvt. Ltd.) (Advance Authorization No. 0510403165 dated 19.06.2017)

Advance Authorisation may be ratified as under:

1. Words "containing 153000 Kgs. of relevant Magnetic/Non-Magnetic Stainless Steel Circles (201 Grade)" may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 168300 Kgs. as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view

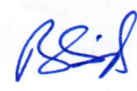

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/112 dated 08/08/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

113
08.08.2017

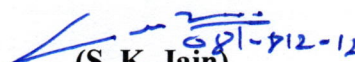
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 08/08/2017 - Case No. 7/10/81 (M/s Shalimar Wires Industries Ltd.)
(Advance Authorization No. 0210207729 dated 29.06.2017)

Advance Authorization may be ratified as under:

1. Words "of relevant composition" may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as 20200 Kgs. as 1.01 Kgs./kg. content in the export item.

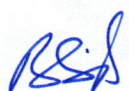
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/113 dated 08/08/2017


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

Department of Industrial Policy & Promotion
(TSW)

116
08.08.2017

NC Meeting dated 08/08/2017- Case No. 5/10/81 (M/s Jain Metal Rolling Mills) (Advance Authorization No. 0410163325 dated 13.07.2017)

Advance Authorisation may be ratified as under:

1. Description of export item may be modified as "Lead Ingots 99.97 % purity"
2. Quantity of import item may be allowed as 1311.94 MT taking clue from SION C-1153

Norms committee may take a view

08/08/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/60/2017-TSW/116 dated 08/08/2017

Vinod Kumar Kashyap

VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Baljit Singh

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011

AR-173
08.08.2017

Department of Heavy Industry
TSW(B) Section

Ref: ID 01/81/50/323/AM14

Sub: Ratification of norm of AA No.0310749939 - Crompton Greaves.

A copy of D/L letter of even number dated 19/10/2015 is enclosed requesting for calculations for the dimensions of core and coil from the rating of the export product etc.

2. In the absence of relevant data, DES II may decide as per policy procedure.



(K.K. Tiwari)
Industrial Adviser

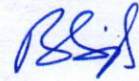
Encl: a/a

DES-II, DGFT

DHI UO No. (3/78/2013-TSW(B) dated /7/2017



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
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बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of
AA No. 0310749939 dated 17.19.2013

Reference: DGFT ID Note No. 01/81/50/323/AM14/DES-II/238 Dated
05.10.2015.

O/o DGFT may refer to firm's reply dated 27.05.2015 forwarded to this office under above reference. It is observed from the reply that they have not given material balancing statement, net wt. of export product and the justification for the quantity of import item no. 5, 6, 7, 15 & 16. Calculation given for basic raw material has also not been supported by dimensional drawings. This office therefore is not in a position to support the proposal.

This issue with the approval of IA (KKT).

01/19.10.15

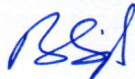
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(78)/2013/TSW(B)/ dated 19.10.2015.


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

AR-189
08.08.2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 08/08/2017 - Case No. A/R-189 (M/s VJ Met Craft (India) Pvt. Limited)
(Advance Authorization No. 0910063696 dated 27.05.2016)**

Advance Authorisation may be ratified as under:

1. Words "0.28" may be omitted from the description of import item
2. Quantity of import item may be allowed as applied for i.e. 104292 Kgs.

Norms committee may take a view

✓ — 501-812-12

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/60/2017-TSW/189-A/R dated 08/08/2017

VK

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
निदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

BJS

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-II) Advance Licence 0210205598 dated 24.02.2015 of M/s Manaksia Coated Metals and Industries Limited, Kolkata

DGFT may refer to their UO No. 01/81/50/541/AM17/DES-2/454 dated 07.06.2017 on the subject mentioned above. In this connection, it is informed that the applicant is importing 1250.0 MT of Hot Dipped galvanized non alloy steel sheets /coils of thickness 0.45 mm and also 750 MT of Hot Dipped galvanized non alloy steel sheets in coils of thickness 0.48 mm against export of 1257 MT of pre-painted galvanized non alloy steel sheets/ coils of thickness 0.48 mm and 754 MT of pre-painted galvanized non alloy steel sheets/ coils of thickness 0.50 mm.

It is informed that the description of item of export "**pre-painted Galvanized Non Alloy Steel Sheets/Coils**" is a standard terminology as per national/international standard and also as per IS 14246. Therefore, the same description of item of export may be considered against the item of export mentioned at C-469 (modified) vide PN No 33(RE: 2012)/2009-2014 dated 30.11.2012. The quantity of item of import may be calculated vide SI No. 13 & 14 of Engineering table -1A (PPGI) of PN No 33(RE: 2012)/2009-2014 dated 30.11.2012.

In view of the above, the following Quantity of import is recommended against the export of the aforesaid Pre-painted Galvanized Non Alloy Steel Sheets/Coils.

SI No	Item of Export	Qty	Item of import	Qty in Kg
1	Prepainted Galvanized Non Alloy Steel Sheets/Coils Thickness 0.48 mm	1257 MT	Cold Rolled Galvanized Non Alloy Steel Sheets/Coils Thickness of 0.45 mm	1235.22 MT
2	Prepainted Galvanized Non Alloy Steel Sheets/Coils Thickness 0.50 mm	754 MT	Cold Rolled Galvanized Non Alloy Steel Sheets/Coils Thickness of 0.48 mm.	741.77 MT

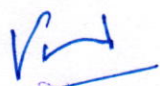


(S.K. Bhatnagar)

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Ministry of Steel U.O.No. 2(9)/2017-TD dated 15.06.2017


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